

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF Sagar Detergents Private Limited**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Sagar Detergents Private Limited</b>
2.	Date of incorporation of corporate debtor	29-05-1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Kanpur
4.	Corporate Identity No. (CIN)	U24241UP1991PTC013192
5.	Address of the registered office and principal office (if any) of corporate debtor	117/C 8/100, Sarvodaya Nagar Kanpur, Uttar Pradesh- 208005
6.	Insolvency commencement date in respect of corporate debtor	02-04-2025 (order received on 07.04.2025)
7.	Estimated date of closure of insolvency resolution process	29-09-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pawan Garg <b>Reg No:</b> IBBI/IPA-002/IP-N01011/2020-2021/13267
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 14054, ATS One Hamlet, Sector 104, Noida, Uttar Pradesh-201304 <b>Email Id:</b> <a href="mailto:espawan.garg@gmail.com">espawan.garg@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 14054, ATS One Hamlet, Sector 104, Noida, Uttar Pradesh-201304 <b>Email Id:</b> <a href="mailto:sagardetergents.cirp@gmail.com">sagardetergents.cirp@gmail.com</a>
11.	Last date for submission of claims	<b>21-04-2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. <b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> same as above in point no. 10 b. NA

- Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s **Sagar Detergents Private Limited** on 02.04.2025 (copy of the order was received on 07.04.2025).



- The creditors of M/s **Sagar Detergents Private Limited** are hereby called upon to submit their claims with proof on or before 21-04-2025 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.
- **Submission of false or misleading proofs of claim shall attract penalties.**



**Pawan Garg**

**Interim Resolution Professional**

**In the matter of Sagar Detergents Private Limited**

**Regn. No.: IBBI/PA-002/IP-N01011/2020-2021/13267**

**Reg Address: 14054, ATS One Hamlet, Sector 104, Noida, Uttar Pradesh-201304**

**Email Id: [espawan.garg@gmail.com](mailto:espawan.garg@gmail.com), [sagardetergents.cirp@gmail.com](mailto:sagardetergents.cirp@gmail.com)**

**Date: 08.04.2025**

**Place: Noida**

## OFFICE OF THE BLOCK DEVELOPMENT OFFICE DEVELOPMENT BLOCK TISSA DISTT. CHAMBA (HP)

### SHORT NOTICE INVITING TENDER

Items rate Tenders/Quotations in sealed envelope are hereby invited for the works detailed in the table given below from the approved and eligible contractors, so as to reach in the office of Block Development Officer Development Block Tissa District Chamba (HP) on or before 28/04/2025 up to 3:00 PM. The received tenders /quotations will be opened on the same day from 03:30 PM onwards, in the presence of intending contractors or their authorized representatives. The tenders form can be received on or before the above-mentioned date and hour from 10:00 AM to 5:00 PM on any working day by depositing the sum of Rs 500.

No.	Name of Work	Estimate Cost Rs.	Estimated Money	Est. of Tender form.	Time
1	Upgradation of Link Road Nayari to Nayan OP Damian Dev. Block Tissa (HP).	42390	4300	500	Three Months
2	Upgradation of Link Road Togan to Chilli OP Hanota Dev. Block Tissa (HP).	42700	8500	500	Three Months
3	Upgradation of Link Road near to Vill kandi OP Bhan Dev. Block Tissa (HP).	42950	8500	500	Three Months
4	UP Ambedkar Road, Phase-II, Iscull, Kaula OP Dabra Dev. Block Tissa (HP).	245000	8500	500	Three Months
5	Upgradation of Link Road Dhyanai to Jambha OP Ganda Dev. Block Tissa (HP).	318450	8400	500	Three Months
6	Upgradation of Link Road Main Road to Jambha OP Main Dev. Block Tissa (HP).	318450	8400	500	Three Months
7	UP Palka, Pali Main (near to Maholi) House OP Maholi Dev. Block Tissa (HP).	255000	5000	500	Three Months
8	UP Pankaj, Pali Main (near to Maholi) Degeran OP Bagan Dev. Block Tissa (HP).	170000	4000	500	Three Months

1. The Block Development Officer Development Block Tissa District Chamba (HP), reserves the right to reject the tender/Quotation without assigning any reasons thereto.  
2. For further information, please contact the office of undersigned on any working day from 10:00 AM to 5:00 PM

**BLOCK DEVELOPMENT OFFICE  
DEVELOPMENT BLOCK TISSA, DISTT. CHAMBA (H.P)**

## NDA SECURITIES LIMITED

Registered Office: E-157, 2nd Floor, Kalkaji, New Delhi-110019, India, Ph. No.: 011-23712751 / 23717551  
E-mail ID : legal@ndaIndia.com Website : www.ndaIndia.com  
CIN: L74899DL1992PLC050366

Recommendations of the Committee of Independent Directors (IDC) for the Open Offer to the Shareholders of NDA Securities Limited (hereinafter referred to as the "Company"/"Target Company") by Mr. Ram Gopal Jindal (hereinafter collectively referred to as "Acquirer") along with Mr. Gaurav Jindal (hereinafter referred to as "PAC") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (SEBI (SAST) Regulations, 2011).

Sl. No.	Date	Details of the Target Company	Name of the Offer pertaining to the Target Company	Name of the Acquirer	Name of the PAC	Name of the Manager to the Offer	Members of the Committee of Independent Directors	IDC Member's relationship with the Company	Trading in the Equity shares/other securities of the Company by IDC Members	IDC Member's relationship with the Acquirer	Trading in the Equity shares/other securities of the Acquirer by IDC Members	Recommendation on the Open offer, as to whether the offer is fair and reasonable	Summary of reasons for recommendation
1.	April 08, 2025	NDA Securities Limited	Open Offer to acquire upto 15,46,575 (Fifteen Lakh Forty Six Thousand Five Hundred and Seventy Five) fully paid-up equity shares representing 26.00% of the total paid-up equity share capital of the Target Company at a price of INR 30.59/- (Indian Rupees Thirty and Five Paise Only) per fully Paid-up Equity Share payable in cash, which includes interest of INR 2.59/- (Indian Rupees Two and Five Paise Only) per fully paid-up equity share payable in cash.	Mr. Ram Gopal Jindal	Mr. Gaurav Jindal	Corporate Professionals Capital Private Limited	Mr. Akshay Saxena - Chairperson Ms. Naina Singh - Member	The IDC members are Independent Directors of the Company.	None of the IDC members hold any shares of the Company and neither have they traded in any equity shares / other securities of the Company during a period of 12 months prior to the date of Public Announcement and since then till date.	The IDC members do not have any relationship with the Acquirer or PAC.	Not Applicable	Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirers, IDC believe that the Open Offer is in accordance with SEBI (SAST) Regulations, 2011 and to that extent is fair and reasonable. The shareholders should independently evaluate the offer and take their own informed decision. They are also advised to seek expert tax opinion before taking their decision in this regard.	The Acquirer has entered into Share Purchase Agreement (SPA) on February 01, 2024, with the Sellers, as defined in Letter of Offer to acquire 28,88,720 (Twenty Eight Lakh Eighty Eight Thousand Seven Hundred and Twenty) Equity Shares representing 48.58% of the Paid-up Equity Share Capital of the Target Company from the Sellers at an agreed price of INR 28.00/- (Indian Rupees Twenty Eight Only) per Equity Share aggregating to INR 8,08,84,160/- (Indian Rupees Eight Core Eight Lakh Eighty Four Thousand One Hundred and Sixty only), therefore this offer has triggered the requirement to make Open Offer under Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations. The equity shares of the Company are listed and traded on the bourses of BSE and are frequently traded within the meaning of definition of "freely traded shares" under clause (i) of Sub-Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations, 2011. The Offer Price of INR 30.59/- (Indian Rupees Thirty and Five Paise Only) is justified, in terms of Regulation 8(2) of the SEBI (SAST) Regulations 2011, being the highest of the following:
2.													

Sl. No.	Particulars	Price
(a)	The highest negotiated price per share of the target company for any acquisition under the agreement attracting the obligation to make a public announcement of an open offer	INR 28.00/-
(b)	The volume-weighted average price paid or payable for acquisition by the Acquirer along with PAC along with their persons acting in concert during 52 weeks immediately preceding the date of Public Announcement	INR 25.00/-
(c)	The highest price paid or payable for any acquisition by the Acquirer along with PAC along with their persons acting in concert during 26 weeks immediately preceding the date of the Public Announcement	INR 25.00/-
(d)	The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period, provided such shares are frequently traded	INR 27.34/-
(e)	The Equity Shares are not frequently traded, the price determined by the Acquirer along with PAC and the Manager to the Offer considering equity shares valuation parameters including book of Target value, comparable trading multiples, Company and such other parameters as are frequently customary for valuation of shares of such companies	Not Applicable, since the Manager to the Offer considering equity shares valuation parameters including book of Target value, comparable trading multiples, Company and such other parameters as are frequently customary for valuation of shares of such companies

The Target Company being the SEBI Registered Stock Broker, having membership with NSE and BSE and the Depository Participant of NSDL for the acquisition of control and 84.82% of the Paid-up Equity Share Capital of the Target Company under the SPA and this Offer, by the Acquirer along with PAC, approval of SEBI, BSE, NSE, and NSDL in terms of SEBI (Stock Brokers) Regulations, 1992 read with SEBI (Depositories and Participants) Regulations, 2018 and SEBI Master Circular SEBI/HO/MIRSD/MIRSD-POD-1/PICR/2023/71 dated May 17, 2023 and applicable laws was required and the final approval from all the authorities was received on March 27, 2025. Thus, SEBI has directed Acquirer along with PAC to pay interest at the rate of ten percent (10%) on the Offer Price to the shareholders of the Target Company from the date following the last date of payment as per the observation letter received from SEBI i.e. June 14, 2024 till the last date of payment to shareholders on the basis of final approval i.e. May 18, 2025. The calculation of delay period and interest is provided below:

Particulars	Details
Last payout date from observation letter issued	June 14, 2024 on April 30, 2024
Last payout date as per the final approval of all the authorities on March 27, 2025 and SEBI nod to proceed with the open offer	May 19, 2025

Month	Original offer price	Interest	Total
Jun-24	16		16
Jul-24	31		31
Aug-24	31		31
Sep-24	30		30
Oct-24	31		31
Nov-24	30		30
Dec-24	31		31
Jan-25	31		31
Feb-25	28		28
Mar-25	31		31
Apr-25	30		30
May-25	18		18
<b>Total Delay Period</b>	<b>338</b>		
<b>Total number of delay days</b>	<b>338</b>	<b>INR 28.00</b>	<b>INR 30.59</b>

In view of the parameters considered and presented in above, in the opinion of the Acquirer and Manager to the Offer, the Offer price of INR 30.59 (Indian Rupees Thirty and Five Paise Only) inclusive of interest of INR 2.59/- (Indian Rupees Two and Five Paise Only) per share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

14. Details of Independent Advisors, if any: None  
15. Any other matter(s) to be highlighted: None  
\*To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission or by any information or otherwise, and includes all the information required to be disclosed by the Company under the Takeover Code.\*

For and on behalf of  
**The Committee of Independent Directors  
of NDA Securities Limited**  
Sd/-  
Chairperson - Committee of Independent Directors

### PUBLIC NOTICE

I, Mohd. Naseem, S/o Noor Mohammad, aged about 72 years, R/o 54/4, Badi Hazratpura, Sadar Bazar, North Delhi-110006, hereby declare that I have disowned and disinherited my daughter Varesha Naseem Sheikh, aged about 30 years, with my free will and consent. She has not been in accordance with my temperament and has not been obedient to me.

Accordingly, I have disowned, debarred, and disinherited her from all my movable and immovable properties. With the consent of my family members, I have decided to declare her as my LIEN DAUGHTER (Taryapatti). Henceforth, she shall have no legal or moral claim over any of my assets, properties, or family matters.

### "IMPORTANT"

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### IFL HOUSING FINANCE LIMITED

IFL GOLD LOAN UNIT OF IFL HOUSING FINANCE LTD) GOLD AUCTION NOTICE I Regd. Off- D-16 First Floor, Prashant vihar, Delhi-110085 | CIN- U65910DL2015PLC285284  
The borrowers in specific and the public in general are hereby notified that the public auction of gold ornaments pledged in the below accounts is proposed to be conducted at Karol Branch, IFL Gold Loan Co. 205, ground Floor, Sector 12, Commercial Complex, Kamal-132001 on 28-04-2025 from 10.00 am onwards on which customers failed to make payment.  
Karnal Branch KNL1009000041144, KNL1009000042010, KNL1009000050011, KNL1075000048619, KNL1044000056205, KNL260000059042, KNL1009000059015, KNL260000059571, KNL1009000059300, KNL1009000059567, KNL1009000059663, KNL1075000059794, KNL1009000059300, KNL1009000060717, KNL1009000060901, KNL1006000060874, KNL1009000060607, KNL1009000061072  
If the auction does not get completed on the same day due to any reason, the same will be conducted on 28-04-2025 at same address.  
Invitation for Bidders  
Interested bidders should submit Rs. 100000/- as EMD, also bidder has to deposit the EMD latest by 28-04-2025 through online mode. The bidders should carry valid ID Card/Pan card/GST Certificate. For more details please contact 8995010101.

Authorised officer  
For IFL Housing Finance Ltd

**360 ONE ASSET MANAGEMENT LIMITED**  
Regd. Office: 360 ONE Centre, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai 400013  
www.360.one/asset-management/mutualfund

**NOTICE IS HEREBY GIVEN** to all unitholder(s) of 360 ONE Mutual Fund (Formerly known as IIFL Mutual Fund) ("Fund") in accordance with Regulation 59(A) of SEBI (Mutual Funds) Regulations, 1996 and clause 5.1 of SEBI Master circular dated June 27, 2024 issued in this regard, the half-yearly statement of portfolio for schemes of Fund as on March 31, 2025 has been hosted on the website of the Fund (www.360.one/asset-management/mutualfund) and website of AMFI (www.amfiindia.com). Unitholders can also request for a physical copy of the statement of portfolio through any of the following means:

- Telephone: Give a call on 1800-2108-606
- Email: Send an email specifying the folio number to service@360.one
- Letter: Submit a request letter at any of the AMC offices or CAMS Investor Service Centres, list available at www.360.one/asset-management/mutualfund Such copies shall be provided to the unit holders free of cost.

Place: Mumbai  
Date: April 09, 2025  
For 360 ONE Asset Management Limited  
Sd/-  
Authorised Signatory

**"MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY"**

### NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificate(s) issued by IFCI Bank Ltd ("the Company") are stated to have been lost or misplaced and the registered share holder(s) applied for issue of duplicate share certificate(s).

Folio No.	Requester's Share No.	Share No.	From	To	Share(s)
1019327	And Kumar Singhania	32547	13532501	13532505	455

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company or Kinfintechologies Ltd, Selenium Tower-B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s) to the shareholder(s) listed above and no further claim will be entertained from any other person(s).  
Name of the Shareholder: **And Kumar Singhania**  
(Name as per share certificate)

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

### PUBLIC ANNOUNCEMENT



## TEJA ENGINEERING INDUSTRIES LIMITED

CIN: U33122GJ2023PLC140188

Our Company was incorporated as "Teja Engineering Industries Private Limited", a private limited company under the Companies Act, 2013 vide Certificate of Incorporation dated April 17, 2023 bearing Corporate Identification Number U33122GJ2023PTC140188 issued by Registrar of Companies, Central Registration Centre. Subsequently our company converted into public limited company pursuant to a special resolution passed by the shareholders of our company at the Extra Ordinary General Meeting held on September 09, 2023 and consequently the name of our Company was changed to "Teja Engineering Industries Limited" and a fresh certificate of incorporation was issued by the Registrar of Companies, ROC Ahmedabad dated September 19, 2023. The Corporate Identification Number of our Company is U33122GJ2023PLC140188. For further details, please refer the chapter titled "History and Certain Corporate Matters" beginning on page no. 118 of the Draft Prospectus.

Registered Office: A/14 Shantiniketan Society, N/1 Shrawan Chokdi, Bharuch, Gujarat, India-392001  
Telephone: 02642-239705 Email: info@tejaengineering.com; Website: www.tejaengineering.com  
Contact Person: Mr. Deepak Kumar Laddha, Company Secretary and Compliance Officer.

### OUR PROMOTERS: SRINIVASARAO VAKALAPUDI AND SURYAKUMARI VAKALAPUDI

"THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF NSE."

### THE ISSUE

INITIAL PUBLIC ISSUE OF UPTO 17,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF HP TELECOM INDIA LIMITED ("TEI" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 1/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1/- PER EQUITY SHARE ("THE ISSUE PRICE") AGGREGATING TO ₹ 1/- ("THE ISSUE"), OF WHICH 1/- EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 1/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1/- PER EQUITY SHARE AGGREGATING TO ₹ 1/- WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE ("THE MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E., NET ISSUE OF 1/- EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 1/- PER EQUITY SHARE AGGREGATING TO 1/- LACS IS HEREIN REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 1/- AND 1/- % RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 193 OF THE DRAFT PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS "10" EACH AND THE ISSUE PRICE IS "1/-" TIMES OF THE FACE VALUE

This issue is being made through Fixed Price Process in terms of Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended ("SEBI ICDR Regulations") and allocation in the net issue to the public will be made in terms of regulation 25(3) of the SEBI ICDR Regulations. In terms of the Regulation 19(2)(B)(i) of the Securities Contracts (Regulations) Rules, 1957, as amended (the "SCRR"), the issue is being made for at least 25% of the post-paid-up Share capital of our Company. All the bidders, shall participate in the issue through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPIID for its using UPI Mechanism) wherein the bid amount will be blocked by the SCBS or under the UPI mechanism, as the case may be, to the extent of respective bid amounts. For details, please refer to chapter titled "Issue Procedure" beginning on Page no. 203 of the Draft Prospectus.

All potential investors shall participate in the issue only through an Application Supported by Blocked Amount ("ASBA") process providing details about the bank account and UPI ID in case of IIS, if applicable, in which the application amount shall be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under UPI Mechanism as the case may be. For details in this regard, specific attention is invited to chapter titled "Issue Procedure" on page no. 203 of this Draft Prospectus.

This public announcement is being made in compliance with the Regulation 24(7) of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and Draft Prospectus dated April 07, 2025 which has been filed with the EMERGE Platform of NSE Limited.

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies, for fulfilling all additional eligibility criteria, the Draft Prospectus filed with the EMERGE Platform of NSE Limited (NSE EMERGE) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at <https://www.nseindia.com/companies-listing/corporate-filings-offer-documents> and the website of the Company at [www.tejaengineering.com](http://www.tejaengineering.com) and at the website of BRLM i.e. INTERACTIVE FINANCIAL SERVICES LIMITED at [www.ifinservices.in](http://www.ifinservices.in). Our Company hereby invites the members of the public to give their comments on the Draft Prospectus filed with the EMERGE Platform of NSE Limited (NSE EMERGE) with respect to disclosures made in Draft Prospectus. The members of the public are requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Prospectus with NSE EMERGE.

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The Equity Shares issued in the issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Prospectus. Specific attention of the investors is invited to the section "Risk Factors" beginning on page 20 of the Draft Prospectus.

Any decision to invest in the equity shares described in the Draft Prospectus may only be taken after a Prospectus has been filed with the ROC and must be made solely on the basis of such Prospectus as there may be material changes in the Prospectus from the Draft Prospectus. The equity shares, when offered through the Prospectus, are proposed to be listed on SME Platform of NSE ("NSE EMERGE"). For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, see "Capital Structure" beginning on page 50 of the Draft Prospectus. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in our Memorandum of Association, see "Our History and Certain Other Corporate Matters" beginning on page 118 of the Draft Prospectus.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
		Name: Mr. Deepak Kumar Laddha Address: A/14 Shantiniketan Society, N/1 Shrawan Chokdi, Bharuch, Gujarat, India-392001. E-mail: info@tejaengineering.com
<b>INTERACTIVE FINANCIAL SERVICES LIMITED</b> Address: Office No. 508, Fifth Floor, Privera, Nehru Nagar, Ahmedabad - 380 015, Gujarat, India Tel No.: 079 4908 8019 (M) +91-9898055647 Web Site: www.ifinservices.in Email: info@ifinservices.in Investor Grievance Email: info@ifinservices.in Contact Person: Pradip Sandhil SEBI Reg. No.: INM00012856	<b>KFIN TECHNOLOGIES LIMITED</b> Address: Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032, Telangana Tel No.: +91 40 6716 2222 Website: www.kfintech.com E-mail: teja.ipn@kfintech.com Investor Grievance Email: eijnwardr@kfintech.com Contact Person: M. Murali Krishna SEBI Reg. No.: INR000002221	Investors can contact our Company Secretary and Compliance Officer, the Lead Managers or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as Described to them in the Draft Prospectus.

For Teja Engineering Industries Limited  
On Behalf of the Board of Directors  
Sd/-  
Srinivasarao Vakalapudi  
Managing Director  
DIN: 10116216

Disclaimer: TEJA ENGINEERING INDUSTRIES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the Draft Prospectus on April 07, 2025. The Draft Prospectus is available on the website of NSE EMERGE at <https://www.nseindia.com/companies-listing/corporate-filings-offer-documents> and also available on the website of the BRLM at <https://www.ifinservices.in/> and also on the website of the Company [www.tejaengineering.com](http://www.tejaengineering.com). Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 20 of the Draft Prospectus. Potential investors should not rely on the Draft Prospectus for making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in offshore transactions in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

### NOTICE NO. 12/2025

Notice is hereby given that in accordance with Regulation 59(A) of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with Paragraph 5.1 of SEBI Master Circular for Mutual Funds SEBI/HO/IMD/IMD-POD-1/P/CIR/2024/90 dated June 27, 2024, the half yearly portfolio of the Schemes of Helios Mutual Fund ("the Fund") as on March 31, 2025 has been hosted on the website of the Fund viz. [www.heliosmf.in/portfolio-disclosure/](http://www.heliosmf.in/portfolio-disclosure/) >> Half Yearly Portfolio and on the website of AMFI viz. [www.amfiindia.com](http://www.amfiindia.com)  
Investors can request for a physical copy or electronic copy of the half yearly portfolio through any of the following modes :

- Telephone: Call at our Investor Contact Centre at 1800 2100 168 (toll free number)
- Email: Send an email to [customercare@helioscapital.in](mailto:customercare@helioscapital.in)
- Written Request (letter) to :
  - Registered office or any of the Investor Service Centres of Helios Capital Asset Management (India) Private Limited; or
  - Computer Age Management Services Ltd (CAMS) at New No.10, (Old No. 178), M.G.R. Salai, Nungambakkam, Chennai - 600 034.

Unitholders are requested to update their latest e-mail id and mobile number to help us serve better.  
**For Helios Capital Asset Management (India) Private Limited**  
(Investment Manager to Helios Mutual Fund)

Date : April 08, 2025  
Place : Mumbai

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**Helios Capital Asset Management (India) Private Limited**  
(Formerly Helios Capital Management (India) Private Limited).  
**Registered Office :** 515 A, 5th Floor, The Capital, Plot C70, Bandra Kurla Complex, Bandra East, Mumbai - 400051, Maharashtra.  
**Corporate Office :** 502, B Wing, The Capital, Plot C70, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra.  
**Contact :** 022-67319600, **Website :** [www.heliosmf.in](http://www.heliosmf.in).  
**Corporate Identification Number (CIN) :** U67190MH2021PTC360838

**ANDREW YULE & COMPANY LIMITED**  
(A Government of India Enterprise)  
8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001  
CIN: L63090WB1919GOI003229

### [Recruitment Advertisement No. 2025/02 & 2025/03]

The Company is looking for qualified and experienced candidates on contractual basis for 05 (Five) years and on the permanent pay roll of the company (as indicated herein below) to fill up the following positions.

Post code No.	Position	Employment Type	Equivalent Grade	Location	No. of Post
2025/02	Asst. Manager, Tea Garden	Permanent	E1/E2	Tea Gardens	04
2025/03/01	Asst. Engineer Gr. I/Asst. Officer Gr. I (Purchase)	Contractual	S2	Kalyani, West Bengal	01
2025/03/02	Add. Engineer Gr. II or I (Maintenance)	Contractual	S4/S5	Kalyani, West Bengal	01
2025/03/03	Asst. Engineer Gr. II or I (Production)	Contractual	S1/S2	Kalyani, West Bengal	02
2025/03/04	Asst. Engineer Gr. II/Asst. Officer Gr. II (Contracts)	Contractual	S1	Kaly	

